

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 175/2021

IN THE MATTER OF :

NAHARPUR RESIDENTS WELFARE ASSOCIATION
 (REGD) ...APPLICANT

VERSUS

DEPUTY CONSERVATOR OF FORESTS AND TREE
 OFFICER (NORTH) & ORS ...RESPONDENT(S)

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FILED BY:

DATED: 19.09.2025

DELHI


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 175/2021

IN THE MATTER OF:

NAHARPUR RESIDENTS WELFARE ASSOCIATION
(REGD) ...APPLICANT

VERSUS

DEPUTY CONSERVATOR OF FORESTS AND TREE
OFFICER (NORTH) & ORS ...RESPONDENT(S)

ACTION TAKEN REPORT IN COMPLIANCE OF ORDER
DATED 15.05.2025 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL IN ORIGINAL
APPLICATION NO. 175/2021

MOST RESPECTFULLY SHOWETH:-

1. The present action taken report is being filed in compliance of order dated 15.05.2025 passed by the Hon'ble National Green Tribunal, Principal Bench in O.A. No: 175/2021 titled as "*Naharpur Residents Welfare Association (Regd) vs. Deputy Conservator of Forests and Tree Officer & Ors*" apropos to creation of mechanism/portal to detect repeated violators as per the provisions of the Delhi Preservation of Trees Act, 1994. Operative part of the aforementioned order dated 15.05.2025 is provided hereunder: -

"3. Learned Counsel appearing for the GNCTD submits that now an advisory has been issued by the Department of Forest and Wildlife, Govt. of NCT of Delhi with the direction to ensure that the appropriate compounding fee is levied and no mechanical compounding of offence is done. She submits that now

the FIRs are being registered for the illegal felling and punitive action is taken. She has further submitted that presently there is no mechanism existing to detect if a violator is a repeated violator, but digitalization of the record will be done so that in future the repeated violators can be detected and stricter action can be taken against them. On instructions, she submits that this exercise will be completed within three months.”

“5. Counsel for the GNCTD in the said background seeks four weeks’ time to place on record the action taken/proposed as also a copy of the advisory which has been issued by the GNCTD.”

2. In view of the aforementioned directions issued by the Hon’ble NGT vide its order dated 15.05.2025 it is hereby most humbly stated that an Advisory dated 14.05.2025 apropos to tree offence cases booked under the provisions of the Delhi Preservation of Trees Act, 1994 has already been issued vide F.No.1(2760)/Legal/HQ/25-26/1972-76 for all territorial DCF’s (GNCTD).

Copy of Advisory dated 14.05.2025 has been annexed as ANNEXURE – ‘A’

3. Furthermore, in compliance of aforementioned directions passed by the Hon’ble NGT vide its order dated 15.05.2025, a letter dated 17.09.2025 was send in the office of the deponent vide F.No.1(2760)/Legal/HQ/25-26/Pt-1/8153-56 wherein it has been informed that a Tree Offence Portal to detect the repeated offender booked under the provisions of the Delhi Preservation of Trees Act, 1994 has been created and screenshot of the same have also been attached and annexed as ANNEXURE – ‘B’ COLLY.

Copy of letter dated 17.09.2025 along with Screenshots of Tree Offence Portal has been annexed as ANNEXURE – 'B' COLLY

4. It is most respectfully and humbly stated that the deponent of the present status report has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

Dated: 19.09.2025

Delhi


DEPONENT

**DCF (NORTH)
MGICCC, Bakoli, Delhi- 36**

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN
I.P. ESTATE, NEW DELHI-02
Email: dcfpm.gnctd@delhi.gov.in

F. No.1(2760)/Legal/HQ/25-26/ 1972 - 76

Dated: 14.05.2025

To,

- | | |
|---|---|
| <p>1. The Tree Officer (South) /
Deputy Conservator of Forests,
South Forest Division, GNCTD.</p> <p>2. The Tree Officer (North) /
Deputy Conservator of Forests,
North Forest Division, GNCTD.</p> | <p>3. The Tree Officer (Central) /
Deputy Conservator of Forests,
Central Forest Division, GNCTD.</p> <p>4. The Tree Officer (West) /
Deputy Conservator of Forests,
West Forest Division, GNCTD.</p> |
|---|---|

(With reference to your Letter F. NO.
01/DCF (N)/LEGAL -MISC/2023 -
24/128 - 31 dated 05.05.2025.)

Sub: Advisory issued in compliance of the Orders of the Hon'ble National Green Tribunal in the matter of O.A. No. 175/2021 titled as Naharpur Resident Welfare Association (Regd.) Vs Deputy Conservator of Forests & Tree Officer (West) & Ors.

Dear Sir / Ma'am,

Vide Orders dated 18.10.2024 and 28.04.2025 in the matter of O.A. No. 175/2021 titled as Naharpur Resident Welfare Association (Regd.) Vs Deputy Conservator of Forests & Tree Officer (West) & Ors. the Hon'ble NGT has directed the concerned authorities to take action to prevent mechanical compounding of the offences concerning illegal felling of trees in Delhi. In this regard, the following provisions of the Delhi Preservation of Trees Act (DPTA), 1994 are reiterated for the Tree Officers:

1. The **Chapter VI** of the Delhi Preservation of Trees Act (DPTA), 1994 deals with the '**Penalties and Procedure**' pertaining to any offences committed under Delhi Preservation of Trees Act (DPTA), 1994 related to illegal tree felling / pruning. It is submitted that there are appropriate provisions under the said Act for the prosecution of the offenders / violators. The Act empowers the Tree Officer to arrest without warrant (Section 18) and seize their property / tools used for commission of the

offence (Section 15 and 16) and impose penalty in form of imprisonment and / or fine (Section 24). In this regard, it has been directed to establish a Prosecution Cell in the 04 Forest Divisions for effective monitoring of tree offences and prosecution of the cases vide Circular F.No.(2585)/Legal/HQ/2022-23 Part(1)/1227B dated 21.05.2024.

2. Also, Section 31 of the Delhi Preservation of Trees Act (DPTA), 1994 invests the Tree Officers with certain powers.

“31. Investing Trees Officer with certain powers.-

(1) The Government may, by notification, invest the Tree Officers and other officers with all or any of the following powers, namely:

(a) power to enter upon any land and to survey, demarcate and make a map of the same;

(b) powers of a civil court to compel the attendance of witness and the production of documents and material objects;

(c) power to issue a search warrant under the Code of Criminal Procedure, 1973 (Central Act 2 of 1974);

(d) power to hold enquiries into offence under the, Act and in the course of such inquiry to receive and record evidence;

(e) power to take possession of property under the Act;

(f) power to direct release of property or withdrawal of charges; and

(g) power to require any person to plant tree or trees of suitable species in adequate numbers on any land owned or occupied by him.”

3. It is pertinent to note that the Section 20 of the Delhi Preservation of Trees Act (DPTA), 1994 is crucial to prevent commission of any offence under the said Act.

“20. Power to prevent commission of offence.-Every Tree Officer or his subordinates or any Forest, Revenue or Police Officer shall prevent and may interfere, for the purpose of preventing the commission of any offence under this Act.”

And the Section 22 of the Delhi Preservation of Trees Act (DPTA), 1994 may also be referenced as below:

“22. Contravention of Act to be reported by certain officers.-It shall be the duty of every Forest Officer, Panchayat Secretary, Police Constable or any officer superior to him and every officer of the Department of Agriculture, Horticulture, Block Development and Revenue

(a) to give immediate information coming to his knowledge of any contravention of section 8 and of preparation to commit such contravention to the Tree Officer or the Deputy Conservator of Forests;

(b) to take all reasonable measures in his power to prevent such contravention which he may know or has reason to believe that it is about or likely to be committed.”

Therefore, assistance of Police and Revenue Officers may also be sought for the prosecution of the violators as they are duty-bound under Section 20 and 22 of the Delhi Preservation of Trees Act (DPTA), 1994 to report and take all reasonable measures to prevent any contravention of the said Act.

4. Also, the Section 21 of the DPTA, 1994 empowers a Tree Officer to compound any offence committed under the said Act.

“21. Power to compound offence.-

(1) The Government may, by notification empower a Tree Officer or any Forest Officer not below the rank of Deputy Conservator of Forest

(a) to compound any offence committed under this Act on payment of-

(i) a sum not exceeding rupees ten thousand by way of composition for the offence which such person is suspected to have committed; and

(ii) the value of timber and other produce, if any, from the tree in respect of which the offence has been committed;

(b) to release any property seized or liable to confiscation, on payment of the value thereof as estimated by such officer and the amount determined 'as payable for composition of the offence, as of ordered by the Tree Officer or any Forest Officer, as the case may be.

(2) On the payment of such sums or such value or both, as the case may be, to such officer, the property seized and the offender, if in custody, shall be released and no further proceeding shall be taken against such offender or property.”

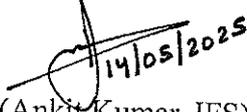
5. Further, vide the Minutes of the review meeting held under the Chairmanship of Secretary (E&F) issued vide No. F.8(193)CF/TA/07-08/DPTA-Branch/5485-89 dated 15.03.2017, it was decided “regarding imposition of maximum penalty while

compounding of the offence cases booked under Delhi Preservation of Trees Act (DPTA), 1994 conveyed vide No.F.8(224)/08/CF/Meetings/Vol.1/8339-45 dated 7.1.2011". Also, "it was decided that pending amendment in the Delhi Preservation of Trees Act, 1994 and in order to deter illegal tree felling/ pruning without obtaining proper permissions and to safeguard public interest, the offence cases related to pruning and felling of petty nature be considered for compounding by imposition of composition fee Rs. 60,000 (minimum) for each tree felled and Rs. 20,000 (minimum) for each tree pruned." Therefore, it is inferred that the compounding by imposition of composition fee is to be considered for offences of illegal tree felling / pruning of petty nature and the minutes only states the minimum composition fee for compounding which can be enhanced on case-to-case basis as per seriousness of the offence and as per the facts of case presented before the Tree Officer and along with other appropriate provisions of the DPTA, 1994.

6. Also, it is stressed that the Standard Operating Procedure (SOP) for dealing with the tree offence under the Delhi Preservation of Trees Act (DPTA), 1994 (as prepared by the Petitioner) has been implemented as an interim measure in compliance of the directions of Hon'ble High Court in the matter of W.P. (C) 12271/2022 titled as Rajiv Dutta vs. GNCTD & Ors. vide Circular F.No.(2585)/Legal/HQ/2022-23 Part(1)/1223 dated 21.05.2024. The Quick Response Mechanism has also been established at Division-levels for effective monitoring, immediate reporting and requisite action in respect of Tree Offences under DPTA, 1994.

In respect to the above facts and circumstances, I am directed to reiterate that the Tree Officers must adhere to the provisions of the Delhi Preservation of Trees Act, 1994 and SOP for dealing with the tree offence issued as interim measure and various Court Orders, administrative orders / circulars while dealing with any offence committed related to illegal tree felling / pruning. Further, any offences committed under the Delhi Preservation of Trees Act (DPTA), 1994 must be dealt with strictly on case-to-case basis and not with a general yardstick in a casual manner.

This is issued with the approval of PCCF/HOD.


14/05/2025
(Ankit Kumar, IFS)

Dy. Conservator of Forests (P&M)

Enclosures: As above.

Copy to:

1. Principal Secretary, (E&F).
2. PCCF/HoD, Department of Forest & Wildlife, GNCTD.
3. CCF, Department of Forest & Wildlife, GNCTD.
4. CF, Department of Forest & Wildlife, GNCTD.


14/05/2023

(Ankit Kumar, IFS)
Dy. Conservator of Forests (P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2760)/Legal/HQ/25-26 /3843 -48

Dated: 19.6.2025

MEETING NOTICE

A meeting has been scheduled in compliance of the order dated 15.05.2025 passed by the Hon`ble NGT in the matter of OA -175/2021 titled as Naharpur Resident Welfare Association (Regd) Vs DCF Tree Officer West & Ors, on **23.06.2025 (Monday) at 11.00 am** under the chairpersonship of Conservator of Forests, Department of Forests and Wildlife, HQ, at the Conference Room, 2nd Floor, A Block, Vikas Bhawan, IP Estate New Delhi at the Headquarter Office of the Department of Forests and Wildlife, GNCTD. The meeting is regarding the finalization of the flow of the Test Website Created for the digitalization of the records pertaining to the offences related to illegal tree felling/pruning under Delhi Preservation of Trees Act, 1994.

In this regard, it is requested to make it convenient to attend the meeting at the stated schedule, please.

This issues with the approval of the Competent Authority.

(Ankit Kumar, IFS)

Dy. Conservator of Forests (P&M)

F.No. F1(2760)/Legal/HQ/25-26/3843 -48

Dated: 19.6.2025

To,

1. PCCF/HoD, Department of Forest & Wildlife, GNCTD.
2. CCF, Department of Forest & Wildlife, GNCTD.
3. ✓ CF, Department of Forest & Wildlife, GNCTD.
4. CF, (HQ), Department of Forest & Wildlife, GNCTD.
5. Tree Officers (West / Central / South/North) under DPTA, 1994.
6. DCF/Tree Officer (North/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

(Ankit Kumar, IFS)

Dy. Conservator of Forests (P&M)

24/6/25

25/6/25

25/6/25

SPA/GS

URGENT
COURT MATTER

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN
I.P. ESTATE, NEW DELHI-02

Website: forest.delhi.gov.in, Email: dcfpm.gnctd@delhi.gov.in

F. No.1(2760)/Legal/HQ/25-26/Pt-1 | 8153 - 56

Dated: 17.09.2025

To,

Dy. Conservator of Forests,
North Forest Division, GNCTD,
MGICC, Bakoli, Alipur, New Delhi – 110036.

Sub: To comply with the directions in the order dated 15.05.2025 passed by the Hon'ble National Green Tribunal in the matter of OA – 175/2021 titled as Naharpur RWA vs Deputy Conservator of Forests & Ors.

Ref: Letter dated 12.09.2025 of the DCF –North Forest Division

Dear Sir,

It is submitted that a letter dated 12.09.2025 was received from the DCF North Forest Division regarding the compliance in the present matter. The Hon'ble National Green Tribunal has passed an order dated 15.05.2025 in the instant matter regarding the creation of mechanism to detect the repeat offender, and directed as under:

- “1. In this original application, the Tribunal is examining the grievance of illegal felling/cutting of trees. The issue originally raised relates to such illegal felling in green belt surrounding Village Naharpur, Sector-7, Rohini, Delhi.*
- 2. The Tribunal in the earlier proceedings had taken note of the fact that the same person had done repeated violations of felling of tree inspite of registration of the offence and compounding at the first instance. The Tribunal had also noted the mechanical compounding of the offence by the tree officer.*
- 3. Learned Counsel appearing for the GNCTD submits that now an advisory has been issued by the Department of Forest and Wildlife, Govt. of NCT of Delhi with the direction to ensure that the appropriate compounding fee is levied and no mechanical compounding of offence is done. She submits that now the FIRs are being registered for the illegal*

fellings and punitive action is taken. She has further submitted that presently there is no mechanism existing to detect if a violator is a repeated violator, but digitalization of the record will be done so that in future the repeated violators can be detected and stricter action can be taken against them. On instructions, she submits that this exercise will be completed within three months.

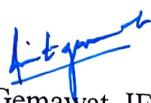
4. It has also been pointed out that in terms of the order of the Hon'ble Supreme Court the exercise of tree census in Delhi is being undertaken. The competent authority will explore the feasibility of geo-tagging of trees in that exercise, if not already included.

5. Counsel for the GNCTD in the said background seeks four weeks' time to place on record the action taken/proposed as also a copy of the advisory which has been issued by the GNCTD."

In response to the letter dated 12.09.2025 received, it is submitted that a meeting dated 24.06.2025 was held for the finalization of the flow of the Test Website created for the digitalization of the records pertaining to the tree offences related to illegal tree felling/pruning under Delhi Preservation of Trees Act, 1994. The said meeting was conducted under the Chairmanship of Conservator of Forests and in the presence of the Conservator of Forests (HQ), Deputy Conservator of Forests (P&M), Deputy Conservator of Forests (South), Deputy Conservator of Forests (North), Deputy Conservator of Forests (West), Deputy Conservator of Forests (Central). It is submitted that the IT Cell was directed to create and finalise the Portal/ Website in terms of the discussion/observation of the meeting dated 24.06.2025. Thereafter, the approval was obtained for the creation and finalization of the test website/portal in compliance of the orders of the Hon'ble Court. It is submitted that an advisory dated 14.05.2025 has already been issued to all the concerned Divisions for compliance of the orders of the Hon'ble NGT. It is submitted that the IT Cell has updated the portal/website as per the directions and the copies/screenshot of the updated portal has been attached with the letter for kind perusal and necessary action.

In respect to the above facts and circumstances, DCF (North Forest Division) is requested to take the necessary steps in compliance of the orders of the Hon'ble National Green Tribunal before the next date of hearing.

It is to note that the next date of hearing of the matter is 22.09.2025.


(Amit Gemawat, IFS)

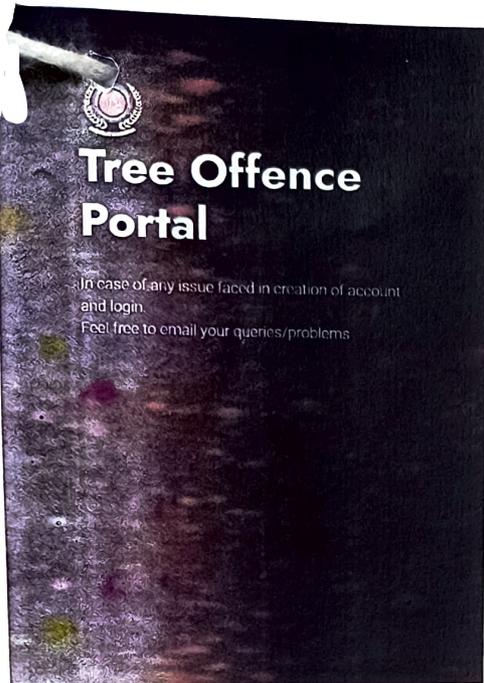
Dy. Conservator of Forests (P&M)

Enclosures: As above.

Copy to:

1. PS to PCCF/HoD, Department of Forest & Wildlife, GNCTD.
2. PA to CCF, Department of Forest & Wildlife, GNCTD.
3. CF, Department of Forest & Wildlife, GNCTD.


(Amit Gemawat, IFS)
Dy. Conservator of Forests (P&M)



*** Login Credentials**

Forest Department

Username

div

Password

Visual Code

Type the Code Shown



Remember me

Login

[Forgot Password?](#)



Dashboard

- Offence
- Add Offence
- Offence List
- Hearing Triger
- Logout

Add Offence

Offence Details...

Type of Tree Offence:

Mode of Complaints:

Offence Date:

Details of Tree Impacted...

Species:

No. of Tree:

Remarks:

Location of Tree Impacted...

Beat:

Range:

Geo Coordinates (.km):

Location:

Details of Accused--

Category of Accused:

Department/Organization Name:

Designation:

Name of Accused:

Mobile:

Landline No.:

Official/Residential Address:

Govt. Id Type:

Upload Govt. Id:

Govt. Id No.:

Upload Photo:

Details of Complainant--

Complainant Type:

Complainant Name:

Complainant Mobile:

Beat Officer--

Select Beat Officer:

List of Offences [Home](#) > [Offences](#)

Dashboard

- PAGES
- Offence
- Logout

From Date: 12-09-2025 To Date: 12-09-2025 Select Status: All [Filter](#)

List of Offences

Sr. No.	Offence Date	Type of Tree Offence	Mode of Complaint	Location	No. of Trees	Category of Accused	Name of Accused	Mobile	Status	View	Action
1	09-Sep-2025	Root Damage	Whatsapp	Gali No. 2, Sal Enclave, Preet Vihar, Metro Station	10	Individual	Shakti Singh	8218902510	Pending	View	Action
2	11-Sep-2025	Felling	Green Helpline	Karkardooma Courts Complex, Opposite Agr Enclave, Maharaja Surajmal Marg, Karkardooma-110092	30	Govt. Department	Madan Singh	9457901509	Pending	View	Action

Offence Preview

Offence Details

Offence Date: 09-09-2025

Type of Offence: Root Damage

Mode of Complaint: Whatsapp

Impacted Trees

SrNo	Species	No of Trees	Remarks
1	Allanthur excelsa (Allanthur excelsa)	10	Damage

Location Info

Beat: Hauz Khas

Range: South Forest Range

KML File: [Download KML](#)

Accused Details

Category: Individual

Department/Org:

Designation:

Name: Shakti Singh

Mobile: 8218902510

Landline:

Address: B-10, Sector 9, Pitampura, Delhi

Govt. ID: [View Doc](#)

ID No: 2525555

Photo: [View Photo](#)

Complainant Details

Type: Named

Name: Rahul Thakur

Mobile: 821563520

Dashboard

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Offence

Logout

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Dashboard

PAGES

Offence

Logout

Action Taken

Home > Action Taken

Offence Details...

Offence

Felling/Karkardooma Courts Complex, Opposite Agcr Enclave, Maharaja Surajmal Marg, Karkardooma-110092/Madan Singh

Ongoing Hearing Disposed through compounding Prosecution Referring the Tree Officer to the Police for FIR

Date of Hearing

12-09-2025

Remarks (if any)

Remarks..

Save Cancel

Action Lists

Sr. No.	Status	Remarks	date
1	Ongoing Hearing	Next Hearing	12-09-2025

Vipul Pandey IFS, Tree Officer/D
West Forest Division

Action Taken [Home](#) > [Action Taken](#)

Dashboard

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Offence

Logout

Offence Details...

Offence

Felling/Karkardooma Courts Complex, Opposite Agr Enclave, Maharaja Surajmal Marg, Karkardooma-110092/Madan Singh

Ongoing Hearing Disposed through compounding Prosecution Referring the Tree Officer to the Police for FIR

Compounding (In Rs.)

Compounding

Compounding Affidavit by the Accused

No file chosen

Disposal Date

12-09-2025

Disposal Order

No file chosen

Remarks (if any)

Remarks..

Action Lists

Sr. No.	Status	Remarks	date
1	Ongoing Hearing	Next Hearing	12-09-2025

Action Taken [Home](#) > [Action Taken](#)

Offence Details...

Offence

Felling/Karkardoona Courts Complex, Opposite Agr Enclave, Maharaja Surajmal Marg, Karkardoona-110092/Madan Singh

Ongoing Hearing Disposed through compounding Prosecution Referring the Tree Officer to the Police for FIR

Prosecution Date

12-09-2025

Prosecution Order

No file chosen

Remarks (if any)

Remarks..

Action Lists

Sr. No.	Status	Remarks	date
1	Ongoing Hearing	Next Hearing	12-09-2025

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Offence

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Offence Details...

Offence

Felling/Karkardooma Courts Complex, Opposite Agcr Enclave, Maharaja Surajmal Marg, Karkardooma-110092/Madan Singh

Ongoing Hearing Disposed through compounding Prosecution Referring the Tree Officer to the Police for FIR

FIR Date

12-09-2025

FIR Order

No file chosen

Remarks (If any)

Remarks..

Action Lists

Sr. No.	Status	Remarks	date
1	Ongoing Hearing	Next Hearing	12-09-2025

Dashboard

PAGES

Offence

- Add Offence
- Offence List
- Hearing Triger

Logout

Upcomming Hearings

Sr. No.	Offence Date	Type of Tree Offence	Mode of Complaint	Location	No. of Trees	Category of Accused	Name of Accused	Mobile	Status	Next Date of Hearing	Last Updated
1	12-Sep-2025	Felling	Green Helpline	Karkardooma Courts Complex, Opposite Agr Enclave, Maharaja Surajmal Marg, Karkardooma-110092	30	Govt. Department	Madan Singh	9457901509	Ongoing Hearing	12-09-2025	12-09-2025 11:48:39



Vipul Pandey, IFS, Tree Officer/DI
West Foren Division

List of Repeat Offender

Home > Repeat Offender

Dashboard

PAGES

Offence

- Add Offence
- Offence List
- Hearing Trigger
- Repeat Offender

Logout

Filter by

Govt. Id	▼
Name + Mobile	
Govt. Id	
Mobile	
Location	

Filter

Sr. No.	Offender Key	No. of Offences	Offence IDs	View List
1	Aadhar Card-2525555	2	2,3	

Activate Windows
Go to Settings to activate Windows



Vipul Pandey IFS, Tree Officer/DI
West Forest Division

List of Repeated Offences

Home > Offences

Dashboard

PAGES

Office

Logout

Sr. No.	Offence Date	Type of Tree Offence	Mode of Complaint	Location	No. of Trees	Category of Accused	Name of Accused	Mobile	Status	View	Action
1	15-Sep-2025	Felling	PGMS	Gali No. 2, Sai Enclave, Preet Vihar, Metro Station	10	Individual	Shakti Singh	9457901509	Pending	View	Action
2	09-Sep-2025	Root Damage	Whatsapp	Gali No. 2, Sai Enclave, Preet Vihar, Metro Station	10	Individual	Shakti Singh	8218902510	Pending	View	Action

Activate Windows
Go to Settings to activate Windows.

Dropdown Lists required for Offence Booking Form

Type of Tree Offence

Select Type of Tree Offence--

- Select Type of Tree Offence--
- Felling
- Pruning
- Headback
- Root Damage
- Concretization
- Others

Mode of Complaints

Select Mode of Complaints--

- Select Mode of Complaints--
- Green Helpline
- Other Portals
- PGMS
- CPGRAMS
- LG Listening
- Electronics
- Online Mode
- Email
- Whatsapp
- Over Phone
- Offline
- Patrolling by Staff
- Others

Species

Select--

- Select--
- Aak (Calotropis procera)
- Aam (Mangifera indica)
- Acacia Aurocolli Formis (Acacia Aurocolli Formis)
- Adua (Justicia adhatoda)
- Aegle marmelos (Aegle marmelos)
- Ailanthus excelsa (Ailanthus excelsa)
- Alestonia (Alestonia sp.)
- Alistonia Scholaris (Alistonia Scholaris)
- Alstonia (Alstonia scholaris)
- Amaltas (Cassia fistula)
- Amla/aurra (Phyllanthus emblica)
- Amla (Phyllanthus emblica)
- Amrood/ Guava (Psidium guajava)
- Anar (Punica granatum)

Category of Accused

- Govt. Department
- Govt. Department
- Private Organization
- Individual
- Unkown

Govt. Id Type

- Aadhar Card
- Aadhar Card
- Voter ID
- Driving Licence

Complainant Type

Select complainant type--

- Select complainant type--
- Named
- Anonymous

Beat

Select--

- Select--
- Alipur
- Bhati
- Central Ridge
- Chanakya Puri
- Civil Lines
- Defence Colony
- Dwarka
- Gandhi Nagar
- Hauz Khas
- Issa Pur
- Jona Pur
- Kalkaji
- Kanjhawala
- Kapashera
- Karawal Nagar
- Karol Bagh
- Kotwali